THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL): Sir, I lay following papers on the Table:

- A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) Eighty-second Annual Report and Accounts of the British India Corporation Limited, Kanpur and its subsidiary companies, for the year 2001-2002, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. For (a) and (b) See No. L.T. 7872/02]
 - II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Handicrafts and Handlooms Exports Corporation of India Limited for the year 2003-2004. [Placed in Library. See No. L.T. 7810/03]

MR. CHAIRMAN: Now, there is the Calling Attention notice on a matter of urgent public importance. ...Interruptions...

SHRI NILOTPAL BASU (West Bengal): Sir, before that, I sought your permission to raise a very important matter.

MR. CHAIRMAN: Okay.

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MATTER RAISED WITH PERMISSION OF THE CHAIR

Reported controversy over the Taj Corridor Project

SHRI NILOTPAL BASU (West Bengal): Sir, actually, this Taj Corridor Project is creating a lot of controversy in the country. And in the

wake of this controversy, we heard the Chief Minister of Uttar Pradesh demanding the removal of the hon. Union Tourism Minister. And as reported in the Press, the other House was adjourned for the whole day. In the evening, all of us, we saw in the telecast, over different private channels, that she now claims that she is withdrawing the demand for the removal of the Union Tourism Minister on the basis of some assurances given by the hon. Prime Minister and the hon. Deputy Prime Minister. Now, already there are charges that the CBI is being manipulated by this Government to suit the political requirements of the present Government. And since the whole process involves an inquiry by the CBI, we would like to know from the hon. Deputy Prime Minister - he is here - what assurances were given by the Prime Minister and the Deputy Prime Minister on the basis of which she reversed her stand.

THE DEPUTY PRIME MINISTER, INCHARGE OF THE MINISTRY OF HOME AFFAIRS AND MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI L.K. ADVANI. : There are no assurances from the Government of India except that the Prime Minister told her that 'your letter has been received and we are examining it.'...Interruptions...

SHRI NILOTPAL BASU: Sir, are we to take that her claims of 'assurances' are baseless? ... (Interruptions))... She has talked about specific assurances?.. .Interruptions... She has talked of specific assurances ... (Interruptions))... and from what you are now saying, are we to take that there were no assurances? ...Interruptions...

SHRI L.K. ADVANI: The Chief Minister talking to the Prime Minister and the Prime Minister telling her that 'I have received your letter' ...Interruptions...

SHRI NILOTPAL BASU: Is it an assurance or ...Interruptions...

SHRI L.K. ADVANI: So far as the specific question of ...Interruptions...

MR. CHAIRMAN: No discussion here...Interruptions...इस पर कोइ चर्चा नहीं होगी।...Interruptions...I have not 'allowed a discussion...Interruptions...

SHRI NILOTPAL BASU: I want him to say, specifically, that there was no assurance. ...Interruptions...

MR. CHAIRMAN: No discussion can be allowed on this. ...Interruptions... Please take your seat. ... (Interruptions))... No discussion will be allowed. ...Interruptions इस पर कोई चर्चा नहीं होगी।...(व्यवधान)... अब आप बैठिए।...(व्यवधान)...

श्री नीलोत्पल बस् : सर, माननीय ग्रह मंत्री जी बोल रहे हैं।

श्री सभापति : यह ठीक है ।(व्यवधान)...

श्री नीलोत्पल बसु : सर, ठीक है ...(व्यवधान)... लेकिन इसका मतलब है कि कोई एशोरेंस नहीं हुआ। ...(व्यवधान)...

MR. CHAIRMAN: I am not in a position to allow any discussion at the present moment. ...Interruptions...No, please take your seat. ... (Interruptions)... Shri P.G. Narayanan, you please start. ... (Interruptions)... Calling Attention Motion is being discussed. ...Interruptions... No, I won't allow. ...Interruptions...Nothing will go on record. ... (Interruptions)... बैठिए-बैठिए। यह नहीं होगा।

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of disputes over the sharing of inter-state river waters of Cauvery and Krishna rivers and action taken by Government with regard thereto

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, I beg to call the attention of the Minister of Water Resources to the situation arising out of disputes over the sharing of inter-state river waters of Cauvery and Krishna rivers and action taken by Government with regard thereto.

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): Sir, the dispute relating to sharing of Cauvery water among States of Karnataka, Kerala, Tamil Nadu and Pondicherry was referred to the Cauvery Water Disputes Tribunal (CWDT) constituted on June 2, 1990. The Tribunal has not submitted its final report and decision.